

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 201**  
**(IB)-72/ND/2024**

**IN THE MATTER OF:**

**A-one Homes**

... **Applicant/Petitioner**

**Versus**

**M2M Buildtech Pvt. Ltd.**

... **Respondent**

**Under Section: 7 of IBC, 2016**

**Order delivered on 07.05.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv. Rashmi Chopra, Adv. Avtaar Singh

**For the Respondent** : Adv. Abhishek Anand, Adv. Sikhar Tiwari

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

Ld. Counsel appearing for the CD requested for pass over. Confronted with the request Ms. Rashmi Chopra, Ld. Counsel for the Petitioner submitted that it is not convenient for her to wait for second call. In the wake, the hearing is deferred to 22.05.2024.

**Sd/-**  
**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**